

NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 12
ALLAHABAD BENCH

C APPEAL NO.184/ALD/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : DYNASTYRAJ INFRASTRUCTURE PVT LTD V/S ROC

SECTION : 252(1) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPELLANT : SH. ANAND BAJPAI ALONG WITH SH. VIKASH AGARWAL, ADVS.

COUNSEL FOR ROC : SH. SHIVENDRA BAHADUR, CGSC.

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The matter was taken up today through Video Conferencing at 01:20 PM.

Heard Sh. Anand Bajpai along with Sh. Vikash Agarwal, Advocates for the Appellant, Sh. Shivendra Bahadur, CGSC for the ROC through video conferencing. However, none present for the Income Tax Department.

A perusal of the record shows that despite time being granted to the ROC as well as I.T. Department, no reply has been filed by them till date.

As prayed, four weeks further time is granted to the ROC as well as to the I.T. Department for filing their reply, thereafter, one week time is granted to the appellant for filing rejoinder, if any.

Accordingly, put up on 25th November, 2020 for arguments before the Regular Court/ Video Conferencing.

— Sd —

Dated : 25.09.2020

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**